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SLP(Crl.)No. 756 OF 2001
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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Item No.1A (For judgment) Court No.7 Section: IIA

S U P R E M E C O U R T O F I N D I A
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Crl.A.No...../2001
Arising out of SLP(Cr) No.756/2001.@@
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Puran ... Appellant

Vs.

Rambilas & Anr. ... Respondents

WITH

Crl.A.No...../2001
Arising out of SLP(Cr) 882/2001.

(HEARD BY HON'BLE SHAH AND VARIAVA, JJ)

Date: 03/05/2000 These appeals were called on for
pronouncement of judgment today.

CORAM:

HON'BLE MR.JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR.JUSTICE S.N. VARIAVA

For the appellant : Mr. UU Lalit,Adv.

Mr. TS Arora,Adv.

For the respondent: Mr.Nikhil Nayyar,Adv.

Mr.SV Deshpande,Adv.

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.SP2

Hon'ble Mr. Justice S.N. Variava delivered the
judgment of the Court.

Leave granted.

In terms of the judgment the Court sees no
substance in these appeals. The same stand dismissed.
There will be no order as to costs.

.SP1

[Naresh Kumar]
Court Master

[Kanwal Singh]
Court Master

[Reportable judgment is placed on the file.]